CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 3130/2017

New Delhi, this the 28th day of September, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

- Aysha Begum,
 W/o Shri Kauswar Ansari,
 R/o 73-A, Main Market,
 Okhla, Vill Jamia Nagar, Delhi
 Aged about 33 years.
- Meera,
 S/o Shri Pratap Singh,
 R/o H.No.B-127, Mohan Baba Nagar,
 Tajpur, Vill-Badarpur,
 South Delhi-110044
 Aged about 50 years.
- 3. Nand Kishor S/o Late Shri Bahadur Singh, R/o Ramesh Colony, Near Shiv Mandir, G.No.3, Faridabad, Amarnagar, Faridabad, Haryana-121003 Aged about 35 years.
- 4. Anju, W/o Shri Satish, R/o H-487, Dakshinpuri, Dr. Ambedkar Nagar, South Delhi-110062 Aged about 35 years.
- 5. Ravi Kumar, S/o Shri Khema, R/o Vill-Fatehpur, Billoch, Teh-Ballabgarh, Dist-Faridabad-121004. (Sweeper cum Chowkidar)
- 6. Pushpa Devi, W/o Shri Vinod Rathi, R/o H.No.272, VPO-Mukhmelpur, Delhi-36.

.. Applicants

(By Advocate : Shri Ajesh Luthra)

Versus

- Govt. of NCT of Delhi,
 Through its Chief Secretary,
 A-Wing, 5th Floor,
 Delhi Secretariat, I.P. Estate,
 New Delhi.
- 2. Directorate General of Health Services, (GNCT of Delhi)
 Through its Director General,
 Swasthya Sewa Mahanideshalaya Bhawan,
 F-17, Karkardooma, Delhi-110032.
- 3. Chief Medical Officer (Care Taking Branch)
 Directorate General of Health Services,
 (GNCT of Delhi)
 Swasthya Sewa Mahanideshalaya Bhawan,
 F-17, Karkardooma, Delhi-110032.
- 4. The Secretary,
 (Health & Family Welfare)
 (GNCT of Delhi)
 9th Level, A-Wing, I.P. Estate,
 Delhi Secretariat, Delhi-110002.

.. Respondents

(By Advocate : Shri Amit Anand)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. This O.A. has been filed by stating that the applicants were working as Daily Wage employees under the respondents and their services are going to be terminated by the respondents.

3. Shri Amit Anand, learned counsel for the respondents, on instructions, submits that the applicants are, in fact, being continued even as on today in the same capacity and, hence, no cause of action for the O.A. survives.

4. In the circumstances and in view of the categorical submission made by the learned counsel for the respondents, the O.A. is disposed of, as no further orders are necessary. All the other issues are kept open.

It is needless to mention that if the applicants have any grievance in future, they are always at liberty to avail their remedies, in accordance with law.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

/Jyoti/